



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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24th August 2021

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8th Chingam 1197

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2nd Bhadra 1943

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No.

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GOVERNMENT OF KERALA

Law (Legislation-G) Department

NOTIFICATION

No. 3367/Leg.G2/2021/Law.

Dated, Thiruvananthapuram,

24th August, 2021

8th Chingam, 1197

2nd Bhadra, 1943.

The following Ordinance promulgated by the Governor of Kerala on the 23rd day of August, 2021 is hereby published for general information.

By order of the Governor,

V. HARI NAIR,
Law Secretary.



ORDINANCE No. 96 OF 2021**THE SREE SANKARACHARYA UNIVERSITY OF SANSKRIT
(AMENDMENT) ORDINANCE, 2021**

Promulgated by the Governor of Kerala in the Seventy-second year of the Republic of India.

AN

ORDINANCE

further to amend the Sree Sankaracharya University of Sanskrit Act, 1994.

Preamble.—WHEREAS, the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2021 (45 of 2021) was promulgated by the Governor of Kerala on the 23rd day of February, 2021;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 24th day of May, 2021 and ended on the 10th day of June, 2021;

AND WHEREAS, in order to keep alive the provisions of the said Ordinance, the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2021 (67 of 2021) was promulgated by the Governor of Kerala on the 1st day of July, 2021;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala, during its session which commenced on the 22nd day of July, 2021 and ended on the 13th day of August, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the said Ordinance will cease to operate on the 2nd day of September, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;



NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2021.

(2) It shall be deemed to have come into force on the 24th day of February, 2021.

2. *Act 5 of 1994 to be temporarily amended.*—During the period of operation of this Ordinance, the Sree Sankaracharya University of Sanskrit Act, 1994 (5 of 1994) (hereinafter referred to as the principal Act), shall have effect subject to the amendments specified in sections 3 and 4.

3. *Amendment of section 2.*—In section 2 of the principal Act, for clause (t), the following clause shall be substituted, namely:—

“(t) “teacher” means a Professor, Associate Professor, Assistant Professor or such other person appointed as per University Grants Commission norms for the purpose of imparting instruction or conducting and guiding research in the University;”.

4. *Amendment of section 19.*—In section 19 of the principal Act, for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) The Academic departments shall constitute the basic units of the academic studies of the University headed by a Professor or in the absence of a Professor, by an Associate Professor of that department on rotation basis for a period of three years. In the absence of both, the senior most teacher may discharge duties as ‘Teacher-in-charge’.”.

5. *Repeal and saving.*—(1) The Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2021 (67 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

ARIF MOHAMMED KHAN,
GOVERNOR.

